
(2022) 01 OHC CK 0064
In the Orissa High Court
Case No : CRLMP No. 7 Of 2022

Sulochana Rout

APPELLANT

Vs

State Of Odisha & Others

RESPONDENT

Date of Decision : 11-01-2022

Acts Referred:

Citation : (2022) 01 OHC CK 0064

Hon'ble Judges : Biswajit Mohanty, J

Bench : Single Bench

Advocate : A.C.Behera, S.K.Samal

Final Decision : Disposed Of

Judgement

Biswajit Mohanty, J

1.Â Â Heard Mr. Behera, learned counsel for the petitioner and Mr. Samal, learned Additional Government Advocate through video conferencing mode.

2. According to Mr. Behera, the petitioner is aggrieved by the inaction of I.I.C.Dhurusi P.S. (opposite party No.3) in registering her complaint dated 22.11.2021 under Annexure-1 as F.I.R.

3. During course of hearing, Mr. Behera submits that liberty may be granted to the petitioner to move the Superintendent of Police, Bhadrak (opposite party No.2) in the matter by filing a grievance petition and the said opposite party be directed to take a decision on such motion at an early date.

4. Considering the submissions made and without expressing any opinion on the merits of the case, this Court grants liberty to the petitioner to file a grievance petition before opposite party No.2 through registered post within a period of two weeks from today. In the event, such a petition is filed

along with a copy of this order, the opposite party No.2 would do well to take a decision on the same in accordance with law keeping in mind the

decision of the Supreme Court in the case of LALITA KUMARI VS. STATE OF U.P. & Others reported in AIR 2014 SC 187 within a period of

four weeks from the date of receipt of such grievance petition and communicate the result of such exercise to the petitioner. The petitioner is directed

to supply a copy of the complaint dated 22.11.2021 to opposite party no.2 while filing the grievance petition.

5. Accordingly, this CRLMP is disposed of.

6. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order

available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide

Court's Notice No. 4587, dated 25th march, 2020, modified by Notice No. 4798, dated 15th April, 2021, and Court's Office Order circulated

vide memo Nos. 514 and 515 dated 7th January, 2022.

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